GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2721 ANSWERED ON:10.12.2012 BONUS FOR CONSTRUCTION WORKERS Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)whether the Government has received proposals from certain States including Maharashtra for amending the labour laws that will ensure festival bonus to unorganised labourers including construction workers; and

(b)if so, the details thereof along with the reaction of the Government thereto?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): A few representations for amending the Payment of Bonus Act, 1965 to remove eligibility ceiling and cover all employees under the ambit of the Act have been received from Labour Unions. However, no proposal from the State Government of Maharashtra has been received for amending the labour laws that will ensure festival bonus to unorgainsed labourers including construction workers. Since the calculation ceiling has been revised from Rs. 2500 to Rs. 3500 per month and eligibility limit from Rs. 3500 to Rs. 10000 w.e.f 1st April, 2006 vide the Payment of Bonus(Amendment) Act, 2007, the Government is not contemplating any further amendment in the Act at this stage.